

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 151/MP/2012

Date: 20.7.2012

To,
Shri. G. Basu, General Manager (CP & Commercial),
NTPC- SAIL Power Co. Pvt. Ltd,
NBCC Tower, 4th Floor,
15, Bhikaji Cama Place,
New Delhi-110066

Sir,

Subject: Petition for relaxation of provisions in regard to Additional Capitalization from the Date of Commercial Operation up to the cut-off date for determination of tariff in respect of Bhilai Expansion Power Station (2 x 250 MW) for the period from 1.4.2009 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 6.8.2012:

Delay in construction of approach road

- (i) Documentary evidence, in justification of the submission that the permission for construction approach/entrance road along irrigation canal on north side to township was received from the Water Resources Department of Government of Madhya Pradesh after 18 months from Award of Site Development Package.

Delay in Construction of Boundary Wall

- (ii) It is stated that the delay in construction of boundary wall was due to non-receipt of clearance from the Municipal Corporation of Bhilai for construction of boundary wall, even on the date of filing the petition. Documentary evidence indicating that the matter was taken up with the Municipal Corporation on urgent basis, to be furnished.

Cost over run due to Time over run

- (iii) Clarification as to whether there is any cost over run on any of the packages where the completion of work has been delayed.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)